


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Noida Marketing Private Limited RELEVANT PARTICULARS		
1.	Name of corporate debtor	Noida Marketing Private Limited
2.	Date of incorporation of corporate debtor	2 nd June, 2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U51109DL2000PTC106074
5.	Address of the registered office and principal office (if any) of corporate debtor	Parsvnath Tower Near Shahdara Metro Station, Shahdara, East Delhi, Delhi, India, 110032
6.	Insolvency commencement date in respect of corporate debtor	24 th April 2026 (Order received on 14 th May 2026)
7.	Estimated date of closure of insolvency resolution process	21 st October 2026 (180 th day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Anand (Registration No IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address; 2, Community Centre, 3 rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address –anandmanoja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3 rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email: - noidamarketingcirp@gmail.com
11.	Last date for submission of claims	30th May, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a). Web link: https://ibbi.gov.in/downloadform.html b). Not Applicable

Notice is hereby given that the National Company Law Tribunal, Court II, New Delhi has ordered the commencement of a corporate insolvency resolution process of Noida Marketing Private Limited as per order against Company Petition No. (IB) NO. 465/ND/2024 as on Friday, 24th April 2026.

1. The creditors of M/s. Noida Marketing Private Limited are hereby called upon to submit their claims with proof on or before Saturday, 30th May 2026 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. **Submission of false or misleading proofs of claim shall attract penalties.**

Date:16.05.2026
Place: New Delhi


Manoj Kumar Anand
Name and Signature of Interim Resolution Professional
Registration No IBBI/IPA-001/IP- P00084/2017-2018/10180

प्रपत्र सं. INC-25A

सार्वजनिक कंपनी को निजी कंपनी में बदलने के लिए समाचार पत्र में प्रकाशित विज्ञापन क्षेत्रीय निदेशक, कॉर्पोरेट कार्य मंत्रालय, उत्तरी क्षेत्र निदेशालय, नई दिल्ली के समक्ष कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 14 और कंपनी (निगमन) नियम, 2014 के नियम 41 के तहत, के मामले में

और संजीवो प्रोजेक्ट लिमिटेड जिसका पंजीकृत कार्यालय: मकान नं. जी-7, ग्राउंड फ्लोर, डीडीए कार गैराज, पॉकेट-एफ, साकेत दिल्ली-110017 के मामले में (आवेदक)

आम जनता को सूचित किया जाता है कि कंपनी, कंपनी अधिनियम, 2013 की धारा 14 के तहत और ऊपर बताए गए नियमों के अनुसार, केंद्रीय सरकार को आवेदन करने का प्रस्ताव रखती है और दिनांक 20.04.2026 को हुई असाधारण आम बैठक में पारित विशेष प्रस्ताव को अनुसार कंपनी को एफ डीआईए लिमिटेड कंपनी में बदलने की इच्छुक है, ताकि कंपनी इस बदलाव को लागू कर सके।

कोई भी व्यक्ति जिसका हित कंपनी के प्रस्तावित परिवर्तन/स्थिति से प्रभावित होने की संभावना है, वह अपने विशेष को एक साक्ष्य पत्र के साथ क्षेत्रीय निदेशक, जी-2 विंग, द्वितीय तल, पार्लियाम भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली - 110003 को विवरित कर सकता है या विवरित करवा सकता है या पंजीकृत डाक द्वारा भेज सकता है। जिसकी एक प्रति इस नोटिस के प्रकाशन की तिथि से चौदह दिनों के भीतर नीचे वर्णित आवेदक कंपनी के पंजीकृत कार्यालय में भेजनी होगी। कृपे और हिते संजीवो प्रोजेक्ट लिमिटेड

एमा जैन (निदेशक)
सीन: 00728176
दिनांक: 15 मई, 2026 पंजीकृत कार्यालय: मकान सं. जी-7, ग्राउंड, डीडीए कार गैराज, पॉकेट-एफ, साकेत, दिल्ली-110017
स्थान: नई दिल्ली

एलारा ट्रेडर्स लिमिटेड

CIN: L27101UP1985PLC007436
16/95, दि. मा, कानपुर- 208001

31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए स्टैंडअलोन अंकीकृत वित्तीय परिणामों का सारांश (आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं) विनियम, 2015) (रु. लाखों में)

विवरण	31 मार्च, 2026 को समाप्त तिमाही अंकीकृत	31 मार्च, 2025 को समाप्त तिमाही अंकीकृत	31 दिसंबर, 2025 को समाप्त तिमाही अंकीकृत	31 मार्च, 2026 को समाप्त तिमाही अंकीकृत	31 मार्च, 2025 को समाप्त तिमाही अंकीकृत
प्रचालन से कुल आय	1.11	1.33	1.14	4.70	7.51
अवधि के लिए कुल लाभ (+) हानि (-) (कर और संचालन में से पूर्व)	(3.40)	(1.36)	(2.39)	(10.87)	(2.22)
कर से पूर्व अर्थ के लिए कुल लाभ (+) हानि (-) (संचालन में से पूर्व)	(3.56)	(2.71)	(2.39)	(10.96)	(3.63)
कर के बाद अर्थ के लिए कुल लाभ (+) हानि (-) (संचालन में से पूर्व)	(3.56)	(2.71)	(2.39)	(10.96)	(3.63)
अवधि के लिए कुल स्वयंकाय आय (अवधि के लिए संचालन को शामिल करके (कर के बाद)	4.25	(2.71)	(2.39)	14.25	49.35
इसके बाद से पूर्व	299.18	299.18	299.18	299.18	299.18
पूर्व वर्ष के अंकीकृत नुस्खे में दर्शाए अनुसार अंकीकृत (पुनर्व्यक्तन अंकीकृत से अंकीकृत)	-	-	-	-	-
अनुपरीक्षण (10/- 2. प्रति का) (वर्षिकी) मूल व नुस्खे (रु.)	(0.12)	(0.04)	(0.06)	(0.30)	(2.07)

दिनांक: 15.05.2026
स्थान: कोचीन

हस्ता/-
रामनन्तर लोथिया
निदेशक
(डीआरएन: 00486838)

प्रपत्र फार्म - 'जी'

हरिद्वार हाईव प्रोजेक्ट लिमिटेड के लिए रूचि की अभिव्यक्ति हेतु आमंत्रण (भारतीय विद्युत और दिवालियापन कोड (कोरिप्ट) अधिनियम (1) के अधीन (कोरिप्ट) अधिनियम के लिए दिवालिया समाधान प्रक्रिया) विनियम, 2016 के तहत)

क्र. सं.	प्रासंगिक विवरण	हरिद्वार हाईव प्रोजेक्ट लिमिटेड
1.	कॉर्पोरेट देनदार का नाम	हरिद्वार हाईव प्रोजेक्ट लिमिटेड
2.	कॉर्पोरेट देनदार का पता	पिन - U45200DL2010PLC198587 सी-292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000
3.	वेबसाइट का पता	www.hhplc.com
4.	उपरोक्त का विवरण: उदाहरण के लिए, उदाहरण के लिए	उपरोक्त नहीं है।
5.	कॉर्पोरेट देनदार का मुख्य उद्योग/संकायों की संख्या/संकायों की संख्या/संकायों की संख्या	उपरोक्त नहीं है।
6.	विद्युत निवेश वर्ष में वेबसाइट का मुख्य उद्योग/संकायों की संख्या और मुख्य	उपरोक्त नहीं है।
7.	कर्मचारियों/संकायों की संख्या	कर्मचारियों की संख्या - 0 / संचालन की संख्या - 0
8.	अतिरिक्त विवरण जो वेबसाइट पर उपलब्ध है	विद्युत निवेश (अनुसंधान और विकास) से संबंधित निवेशकों की सूचीकरण प्रक्रिया को प्रभावित करने के लिए निवेशक प्रकटीकरण पर उपलब्ध है।
9.	कॉर्पोरेट देनदार की वेबसाइट का पता	www.hhplc.com
10.	रूचि की अभिव्यक्ति प्राप्त होने की तिथि	10/06/2026
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	06/06/2026
12.	अंतिम सूची के बारे में आपत्तियों प्रस्तुत करने की तिथि	11/06/2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	17/06/2026
14.	संभावित समाधान आवेदकों को सूचना देना, मुख्यतः निदेशक (या समाधान योजना हेतु) को सूचना देना	26/06/2026
15.	संभावित समाधान आवेदकों को सूचना देना	27/07/2026 (Estimated)
16.	ईओआर जारी करने के लिए ई-मेल करें	hhplc@hhplc.com
17.	कॉर्पोरेट देनदार की वेबसाइट का पता	उपरोक्त नहीं है।

दिनांक: 15.05.2026
स्थान: कोचीन

श्री आनंद कुमार अग्रवाल (आईडी)
एफ ए व्हाट्स- 30 जुन 2027
रिजोल्यूशन प्रोफेशनल - हरिद्वार हाईव प्रोजेक्ट लिमिटेड (HHPL)
पत्राचार के लिए (कॉर्पोरेट पता) - सी-100, सेक्टर 2, नोएडा, उत्तर प्रदेश - 201301

जमना ऑटो इंडस्ट्रीज लिमिटेड

CIN: L5911HR1985PLC004845
पंजीकृत कार्यालय: जमना इंडिया रोड, इंदौर, मध्य प्रदेश, भारत - 468001, हरियाणा
कॉर्पोरेट कार्यालय: प्लॉट नं. 408, चौकी मॉडल, टावर-बी, वाटिका माइक्रोफेस, सेक्टर-27बी, एएफए, फरीदाबाद-121003, हरियाणा
फोन: 0129-4006885, वेबसाइट: www.jaispring.com
ईमेल: info@investor.relations@jaispring.com

नोटिस
वित्तीय वर्ष 2018-19 (अंतिम) के अतिरिक्त एफ अग्रवाल सांख्यिकीय वार्षिक रिपोर्ट और वित्तीय वर्ष 2018-19 (अंतिम) के अंतिम वित्तीय परिणामों का सारांश (आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

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आपत्तियों के सूचीकरण और प्रकटीकरण आवश्यकताएं विनियम, 2015 के तहत

केन फिन होमस लिमिटेड

डीडीए बिल्डिंग, प्रथम तल, नियर पार्स सिनेमा, नेहरू प्लेस, नई दिल्ली-110019 फोन: 011-26435815, 2643023, 011-26487529, 7625079108
ईमेल: delhi@canfinhomes.com CIN: L85110KA1987PLC008699

अचल सम्पत्तियों की बिक्री हेतु विक्री सूचना, परिशिष्ट IV-A [नियम 9(1) के अंतर्गत देखें]

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमवली 2002 के नियम 9(1) के अंतर्गत अचल आस्तियों की बिक्री हेतु विक्री सूचना।

एतद्वारा सर्व साधारण को और विशेष रूप से कर्जदार(रों) तथा गारंटर(रों) तथा गारंटर दी जाती है कि प्रथमतः लेनदार के प्रसारित निम्नलिखित अचल सम्पत्ति, जिसका कब्जा केन फिन होमस लिमिटेड, नई दिल्ली, नेहरू प्लेस शाखा के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है, की तरफ से दिनांक 05.06.2026 को 'जैसी है जहाँ है', जैसी है जो है' तथा 'जो भी है वहाँ है' आधार पर डिमांड नोटिस की संबंधित तारीखों के अनुसार संबंधित उधारकर्ताओं और गारंटर्स से कैप फिन होमस लिमिटेड के ब्याज और अन्य शुल्क जिनका नीचे उल्लेख किया गया है, वसुलने के लिए बेचा जाएगा।

क्र. सं.	उधारकर्ताओं और गारंटर्स का नाम	देय राशि आज की तिथि अनुसार	आरक्षित मूल्य	ब्याना राशि	कब्जे का प्रकार	संपत्ति का विवरण
1.	श्री कासिम पुत्र रहीबुद्दीन और श्रीमती हसीना पत्नी कासिम (कर्जदार) और श्री रामसुदीन पुत्र सारिख खान (गारंटर)	₹12,55,569/- (रुपये बारह लाख पचास हजार पाँच सौ उन्नाइस मात्र)	₹10,00,000/- (रुपये दस लाख मात्र)	₹1,00,000/- (रुपये एक लाख मात्र)	भौतिक	प्लॉट नंबर 383-बी, द्वितीय तल, न्याय खंड-1, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201010 सम्पत्ति की चौहद्दी इस प्रकार है :- उत्तर : प्लॉट नंबर 378-बी, दक्षिण : प्लॉट नंबर 384-बी, पूर्व : खुली जगह, पश्चिम : प्लॉट नंबर 382-बी - शून्य
2.	श्रीमती भावना पत्नी हरि शंकर और श्री हरि शंकर पुत्र झादीन (उधारकर्ता) और श्री नवीन पुत्र कृष्णा (गारंटर)	₹25,74,727/- (रुपये पचास लाख चौहत्तर हजार सात सौ सत्ताईस मात्र)	₹13,00,000/- (रुपये तेरह लाख मात्र)	₹1,30,000/- (रुपये एक लाख तीस हजार मात्र)	भौतिक	प्लॉट नंबर एफएफ-2, प्रथम तल, प्लॉट नंबर सी-9/4, डीएलएफ, अंकुर विहार, लोदी, गाजियाबाद, उत्तर प्रदेश-201102। सम्पत्ति की चौहद्दी इस प्रकार है :- उत्तर : प्लॉट नंबर एफएफ-3, दक्षिण : प्लॉट नंबर एफएफ-1, पश्चिम : प्लॉट नंबर सी-9/3 - शून्य

विक्री के विस्तृत नियम एवं शर्तों केन फिन होमस लिमिटेड की आधिकारिक वेबसाइट (https://www.canfinhomes.com/SearchAuction.aspx) में उपलब्ध कराई गई हैं। ई-नीलामी में भाग लेने के लिए लिंक: www.auctionbazaar.com देखें।

दिनांक: 15.05.2026, स्थान: नई दिल्ली

हस्ता./- प्राधिकृत अधिकारी, कैप फिन होमस लिमिटेड

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011 AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF P H CAPITAL LIMITED

Corporate Identification Number: L74140MH1973PLC016436
Registered Office: 5-D, Kakad House, 5th Floor, A-Wing, Opp. Liberty Cinema, New Marine Lines, Mumbai - 400020, Maharashtra, India
Tel. No.: +91 -22-2201 9473/17; Email: phcapitalind@gmail.com; Website: http://www.phcapital.in/

This Pre - Offer Advertisement and corrigendum to the Detailed Public Statement and Letter of Offer is being issued by Choice Capital Advisors Private Limited ("Manager to the Offer" or "Manager"), on behalf of Aditya Himmat Bhanalsi ("Acquirer"), pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in respect of Open Offer ("Offer") for the acquisition of up to 7,80,026 (Seven Lakhs Eighty Thousand and Twenty Six) fully paid Equity Shares of face value of ₹10/- each ("Offer Shares") representing 26% (Twenty Six Percent) of the Total Voting Share Capital of the Target Company on a fully diluted basis, as of the tenth working day from the closure of the tendering period of the offer, for cash at a price of ₹206.66 (Rupees Two Hundred and Six and Paise Sixty Six Only) per equity share ("Offer Price") in accordance with SEBI (SAST) Regulations. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirer was published in Financial Express (English National Daily) all editions, Jansatta (Hindi National Daily) all editions and Mumbai Lakshadweep (Marathi Daily), Mumbai Edition on December 27, 2025. The Corrigendum to the DPS and the Draft Letter of Offer was published in Financial Express (English National Daily) all editions, Jansatta (Hindi National Daily) all editions and Mumbai Lakshadweep (Marathi Daily), Mumbai Edition on April 28, 2026. The Letter of Offer dated May 08, 2026, along with Form of Acceptance ("LOF"), is to be read in conjunction with the DPS.

The shareholders of the Target Company are requested to kindly note the following:

- The Offer Price of ₹206.66 (Rupees Two Hundred and Six and Paise Sixty Six Only) per equity share is payable in cash ("Offer Price"). There has been no upward revision in the Offer Price.
- Committee of Independent Directors ("IDC") of the Target Company is of the opinion that the Offer Price of ₹206.66 (Rupees Two Hundred and Six and Paise Sixty Six Only) offered by the Acquirer is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appears to be justified. The recommendation of IDC was published in the aforementioned newspapers on Friday, May 15, 2026.
- There has been no competitive bid to this Offer.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- The completion of dispatch of the Letter of Offer ("LOF") through electronic means to all the Public Shareholders of Target Company (holding Equity Shares in dematerialized form) whose name appeared on the register of members on the Identified Date and who have registered their email ids with the Depositories and/or the Target Company, and the dispatch through physical means to all the public shareholders of the Target Company (holding Equity Shares in Physical form) whose name appeared on the register of members on the Identified date has been completed on Tuesday, May 12, 2026.
- Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India ("SEBI"), www.sebi.gov.in and on the website of Target Company www.phcapital.in, the manager to the Offer at www.choiceindia.com and the registrar at www.bigshareonline.com. Further, in case of non-receipt of LOF, the public shareholders holding equity shares may participate in a plain paper by providing their application in plain paper to their Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on Monday, January 05, 2026. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide letter dated Thursday, April 30, 2026 which has been incorporated in the LOF.
- There are no other material changes in relation to the Open Offer since the date of PA, the DPS, the Corrigendum to the DPS and the Draft Letter of Offer save as otherwise disclosed in the LOF or in this Pre-offer Advertisement and corrigendum to the Detailed Public Statement and Letter of Offer.
- Other details of the Open Offer

- In case of Equity Shares held in physical form: In accordance with the Frequently Asked Questions issued by SEBI, "FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting" dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no.20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An Eligible Shareholder may participate in the Open Offer by providing his/her/its application in writing on a plain paper signed by all Eligible Shareholders (in case of joint holding) stating name, address, folio number, number of Equity Shares held, Equity Share certificate number, number of Equity Shares tendered for the Offer and the distinctive numbers thereof, enclosing the original Equity Share certificate(s), copy of Eligible Shareholder's PAN card(s) and executed share transfer form in favour of the Acquirer. Eligible Shareholders must ensure that the plain paper application, along with the TRS and requisite documents, reach the Registrar to the Offer not later than the last day of the Tendering Period (i.e. June 02, 2026) by 5.00 p.m. If the signature(s) of the Eligible Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

INDIA SHELTER FINANCE CORPORATION LTD. **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram Haryana -122002, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
HL32CHLONS000005102717/AP-10241210 MR./MRS. Kail Bai w/o Moradhvaj Meena & MR./MRS. Moradhvaj Meena s/o Lal Chand Residence :- Mata Ji Ke Mandir Ko Pas Samji Katan Gopalpura Dist Jalawar Raj 326039 Rajasthan	12 AUG. 2025 And Rs. 671668/- (Rupees Six Lakh Seventy One Thousand Six Hundred Sixty Eight Only)	TOTAL OUTSTANDING Rs. 671668/- (Rupees Six Lakh Seventy One Thousand Six Hundred Sixty Eight Only) DUE AS ON 10 AUG. 2025 with further interest & charges until payment of Full.	Rs. 620000/- (Rupees Six Lakh Twenty Thousand only) Earnest Money Deposit (EMD) Rs.62000 /-(Rupees Sixty Two Thousand Only)	18-06-2026 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 19-06-2026

Description Of The Immovable Property/ Secured Asset :- All Piece And Parcel Of Property Patla No. Jwr 45679 Situated At Kharsa No. 311 Village Semilkam Gram Panchayat Pachola Panchayati Samiti Aklera Dist Jalawar Raj, 326039 Rajasthan Boundary:- North- Aam Rasta, South-Self Land, West- House Of Raju, East- Aam Rasta

Place Of EMD Deposition / Place Of Auction: 1St Floor, 10-D, Panjwani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For further details and queries, please contact Authorized Officer, Mr. Vinay Rana Mobile No. - 7988605030 & Mr. GAURAV SHARMA, Mobile No.9251735408 at branch office at India Shelter Finance Corporation Limited, 1st Floor, 10-D, Panjwani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan or refer the website www.indiashelter.in of the Secured Creditor.
PLACE: RAJASTHAN : Date : 16.05.2026 FOR INDIA SHELTER FINANCE CORPORATION LTD

INDIA SHELTER FINANCE CORPORATION LTD. **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at India Shelter Finance Corp Ltd, 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003, Branch Office at 1st Floor, 10-D, Panjwani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA12VLLONS000005118758/AP-10276572 Mr. Mrs. Manohar Bai W/o Om Prakash, Mr./ Mrs. Om Prakash S/o Ram Lal, Mr./ Mrs. Ravi Suman S/o Om Prakash Residence :- Tejaji Ka Chabutra Kheemach Dist Kota 326517 Rajasthan	10 October 2025 & Rs. 580048.99/- (Rupees Five Lakh Eighty Thousand Fourty Eight & Ninety Nine Paise)	TOTAL OUTSTANDING Rs. 580048.99/- (Rupees Five Lakh Eighty Thousand Fourty Eight & Ninety Nine Paise) DUE AS ON 10.10.2025 with further interest & charges until payment of Full.	Rs.480000/- (Rupees Four Lakh Thousand only) Earnest Money Deposit (EMD) Rs.48000/- (Rupees Forty Eight Thousand only)	18-06-2026 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 19-06-2026

Description Of The Immovable Property/ Secured Asset :- All Piece And Parcel Of Property Misal No 22, Kharsa No 417 Village Gram Panchayat Kheemach panchayat Samiti Kherabad, District Kota,raj Boundary:- East-Aam Rastha, West- Raju -Rajmal, North-10 Chofmal, south-Raju -Rajmal

Place Of EMD Deposition / Place Of Auction: 1St Floor, 10-D, Panjwani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For further details and queries, please contact Authorized Officer, Mr. GAURAV SHARMA, Mobile No.9251735408 & Mr. Vinay Rana, Mobile No. - 7988605030 at branch office at India Shelter Finance Corporation Limited, 1st Floor, 10-D, Panjwani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan or refer the website www.indiashelter.in of the Secured Creditor.
PLACE: RAJASTHAN : Date : 16.05.2026 FOR INDIA SHELTER FINANCE CORPORATION LTD

FORM NO.
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 1)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
NOTICE UNDER AND RULE 53 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH THE SECTION 25-29 OF RECOVERY OF DEBTS & BANKRUPTCY ACT, (1993).

RC/302/2017 16-04-2026

PUNJAB AND SIND BANK Versus SMT. RADHIKA GOPAL

To,
The Concerned Officers:-
1. MUNICIPAL CORP. (HOUSE TAX /PROPERTY TAX) (CONCERNED AREA)
2. DEVELOPMENT AUTHORITY (CONCERNED AREA)
3. JAL BOARD /WATER DEPARTMENT (CONCERNED AREA)
4. ELECTRICITY DEPARTMENT/BOARD/COMPANY (CONCERNED AREA)
5. INCOME TAX /SALES TAX DEPTT. ETC. (CONCERNED AREA)
6. CONCERNED RWA (WHERE THE PROPERTY IS SITUATED)

It is being proposed to auction the following property for recovering the dues of the CH Bank Ch Financial Institution:
Specification of property
PROPERTY BEARING NO. 248, ENTIRE GROUND FLOOR WITHOUT ROOF RIGHTS, KHASRANO. 739215/1, KHATAKHATONINO. 44, SARAI PEERAL THALA, DELHI - 110033
2. You are hereby directed to disclose your dues, if any, on the said property within one month from the date of issue of this notice, failing which, it shall be presumed that there are no dues on the said property towards your department.

Given under my hand and the seal of the Tribunal, on this date: 16/04/2026.

RAVINDER KUMAR TOMAR
Recovery Officer-I
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

PIRAMAL FINANCE LTD.
(Formerly Known as Piramal Capital and Housing Finance Corporation Ltd.) CIN: L65910MH1984PLC036329
Registered Office: Unit No. 801, 6th Floor, Piramal Apartment Building, Piramal Avashta Corporate Park, Kamala Junction, Gas Fire Station, LBS Marg, Kurla (West), Mumbai-400070 -T +91 22 3802 4000. Branch Office: Unit No. 01 & 09, Ground Floor, GD-TL, North Ex Tower, Plot No. A-9, Nehru Subhash Place, New Delhi -110034 & Plot No-6, Block-4 and 2nd Floor, Sector 2, Noida -201301

POSSESSION NOTICE For Immovable Property as per Rule 8 (4) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd.) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd.) for an amount as mentioned herein under with interest thereon.

SN	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	Loan Code No 196DEL37623, (Branch - Safdurganj), Asha Yadav (Borrower), Rajesh Yadav (Co-Borrower)	All the Part & Parcel of Property - H/Flat No 8C, Floor No. Second, Plot No. Lig Flat, Prashad Nagar, Village Karol Bagh New Delhi New Delhi Delhi - 110005	25-02-2025 For Rs.38,28,783/- (Rupees Thirty Eight Lakhs Twenty Eight Thousand Seven Hundred Eighty Three Only)	11-May-26

Place: Delhi Date : 16.05.2026 (Authorized Officer) PIRAMAL FINANCE LTD

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
Regi. Off: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 211. Ph.: (022) 6747 2117
Fax: (022) 6747 2118 E-Mail: info@authum.com & Branch Office: Office No.1216-1220, 12th Floor, Naurang House, Plot No-21, Kasturba Gandhi Road, Connaught Place, New Delhi-110001

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited ("AIL") (Resulting Company pursuant to the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorization of AIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice.

Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower and Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
1.	RHLDFE0013005070 / RHLDFE00050097 / DIVESH POPLI / 84, Puspangjail, Vikas Marg, Delhi-110092	Mr. Raj Kumar Popli, Mr. Om Prakash Popli, Mr. Harish Popli, Mr. Ambade Estates Private Limited, Mr. Lalit Kumar Popli & Mrs. Kavita Popli (since deceased)	31-12-2020	08-05-2026	Rs. 10,13,93,035.05 (Rupees Ten Crore Thirteen Lakhs Ninety Three Thousand Thirty Five and Five Paise Only) respectively loan account RHLDFE0013005070 / RHLDFE00050097	Rs. 4,40,00,000/- (Rupees Four Crore and Forty Lakhs Only) respectively loan account RHLDFE0013005070 / RHLDFE00050097

Description Of The Mortgage Property:- All that piece and parcel of the property residential property bearing no-1, Half basement (B-2), up to ceiling level only covered/plinth area 46.45 sq. Mtrs. i.e. 500sq.ft.; approx., 2. Entire Second Floor, 3. Entire Third Floor with roof rights, covered are measuring 173.12 sq. mtrs; each floor i.e. Total covered/plinth area 392.69 sq. mtrs. (approx.), consisting whatsoever built thereon, with common staircase, passage, entrance and lift, alongwith fifty percent undivided share in stilt (or to say left hand side portion of the stilt from the main entrance) as well as fifty percent undivided, indivisible and impartable ownership rights in the total land underneath, with all fittings, fixtures, connections, structure standing thereon, with all rights in other common facilities and amenities provided therein, built on said Freehold Residential Property bearing no. C-43 (Plot no. -43, Block-C), land area measuring 230.83 sq mtrs. (i.e. 276.08 sq. Yds), situated in the Layout Plan of the Railway Board Employees Co-Operative House Building Society Ltd., Colony known as "Anand Vihar" Delhi-110092 which is bounded as:- East-Road 30 Feet Wide, West-Property No-C-44, North-Service Lane, South-Road 30 Feet Wide.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated : 16.05.2026 / Place: Delhi Authorized Officer

FORM NO.
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 1)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/302/2017 16-04-2026

PUNJAB AND SIND BANK Versus SMT. RADHIKA GOPAL

To
(CD1) Smt. Radhika Gopal,
RO 54/2 PRASHANT VIHAR SECTOR 14 ROHINI DELHI 110085. Also At:
1) 248 GROUND FLOOR SARAI PIPAL THALA ADARSH NAGAR DELHI
2) T-5 MOOL CHAND COLONY SARAI PIPAL THALA ADARSH NAGAR DELHI
SH KRISHNA GOPAL
RO 54/2 PRASHANT VIHAR SECTOR 14 ROHINI DELHI 110085. Also At:
1) 248 GROUND FLOOR SARAI PIPAL THALA ADARSH NAGAR DELHI
2) T-5 MOOL CHAND COLONY SARAI PIPAL THALA ADARSH NAGAR DELHI
SH TEJ RAJ H NO 662 A BLOCK BH SHALIMAR BAGH DELHI.
(C3) Also At: C-25 VIJAY NAGAR SINGLE STOREY NEW DELHI

Whereas you the SMT RADHIKA GOPAL, was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL DELHI(DRT 1) who had issued the Recovery certificate dated 31/08/2017 in OA/352/2015 to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of Rs 2786923.00 (Rupees Twenty Seven Lakhs Eighty Six Thousand Nine Hundred Twenty Three Only) along with pendente lite and future interest @ 11.00 % Simple Interest Yearly w.e.f. 26/08/2015 till realization and costs of Rs 30000 (Rupees Thirty Thousands Only) and whereas the said has not been paid, the undersigned has ordered the sale of undetermined immovable/immovable property.

2. You are hereby informed that the 02/06/2026 at 10:30 A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the properties or any portion thereof.

Specification of property
PROPERTY BEARING NO. 248, ENTIRE GROUND FLOOR WITHOUT ROOF RIGHTS, KHASRANO. 739215/1, KHATAKHATONINO. 44, SARAI PEERAL THALA, DELHI - 110033
Given under my hand and the seal of the Tribunal, on this date: 16/04/2026.

RAVINDER KUMAR TOMAR
Recovery Officer-I
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

Chola
Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Possession Notice ((Appendix IV) Under Rule 8 (1))

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER(S) & LOAN/AC No.	DT OF DEMAND NOTICE	O/S. AMT.	DESCRIPTION OF THE IMMOVABLE PROPERTY	DATE OF POSSESSION
Loan A/c No. HL24HAR000191569 1. Mr/Mrs. Harish Kaushik 2. Mr/Mrs. Shweta Kaushik At: Gali No 10 Rajendar Nagar, Roorkee Haridwar, Near Neeraj Sweets, Haridwar, -247667 Also At : Property situated at Rajendra Nagar Gali No.11, Kharsa No.32 M, Vaisno Hardware, Rajendra Nagar, Roorkee, Haridwar, Uttarakhand 247667	10-01-2026	Rs.2505307/- (Rupees Twenty Five lakhs Five Thousand Three Hundred Seven Only) as on 09-01-2026	A residential House having Land Measuring area 516 Sq. Feet , belonging to Kharsa No. 32M Situated at Gali no. 11 village Shafipur Pargana & Tehsil Roorkee District Haridwar, East - House of Pawan saini, West - House of shri Ved Prakash, North - 10 Feet wide Road, South - House of Smt. Maamta	13-05-2026 (POSSESSION)

Place : Haridwar Date : 13-05-2026 SD/- AUTHORIZED OFFICER, CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Cholamandalam Investment And Finance Company Limited
Corporate Office: Chola Crest C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1)

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 (8) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	Loan Account Nos. MLO1NOI0000068328 & MLO1NOI0000079894 1.AVINASH BHATI (APPLICANT), KATHHERA GAUTAM, BUDDHA NAGAR, UTTAR PRADESH - 203207 2.AARTI MAVI (CO-APPLICANT), COMMERCIAL SHOP, OUT OF KHASRA NO. 1540 K, RAILWAY ROAD KASBA DADRI (FROM G.T. ROAD TO PAYAL CINEMA), DISTT. GAUTAM BUDDH NAGAR, UTTAR PRADESH, BOUNDED AS UNDER - EAST - MAIN RAILWAY ROAD WEST - PLOT NARENDER NORTH - PROPERTY OF SANJU SHARMA SOUTH - ROAD 10 FT. WIDE 3.NARENDER (CO-APPLICANT), KATHHERA GAUTAM, BUDDHA NAGAR, UTTAR PRADESH - 203207 4.PIZZA EVERYDAY SWEET AND RESTAURANT (THROUGH PROP. AVINASH BHATI) (CO-APPLICANT), GROUND FLOOR 01, PRADHAN RAMDAL SINGH, DADRI, GAUTAM BUDDH NAGAR, UTTAR PRADESH - 203207 5.AARTI MAVI (CO-APPLICANT), KATHHERA GAUTAM, BUDDHA NAGAR, UTTAR PRADESH - 203207	10-07-2025	Rs. 50,75,845.00 as on 10.07.2025	COMMERCIAL SHOP, TWO FLOORS, OUT OF KHASRA NO. 1540 K, AREA MEASURING 72 SQ. YDS. I.E. 60.19 SQ. MTRS., SITUATED AT RAILWAY ROAD KASBA DADRI (FROM G.T. ROAD TO PAYAL CINEMA), PARGANA AND TEHSIL DADRI, DISTT. GAUTAM BUDDH NAGAR, UTTAR PRADESH, BOUNDED AS UNDER - EAST - MAIN RAILWAY ROAD WEST - PLOT NARENDER NORTH - PROPERTY OF SANJU SHARMA SOUTH - ROAD 10 FT. WIDE	13-05-2026 (Physical)

Date: 13.05.2026 Place: Gautam Buddh Nagar Authorized Officer Cholamandalam Investment And Finance Company Limited

UNIPRODUCTS (INDIA) LTD.
Registered Office: Jarthal Village Road, 84 Km. Stone, Delhi- Jaipur Road, P.O. Sangwari, Distt. Rewari, Haryana-123401
Website: www.unitextindia.com | Email: compliance@unitextindia.com; Phone: 0120-2585590/91 | CIN: U45201HR1982PLC014785

NOTICE OF POSTAL BALLOT

Notice is hereby given that pursuant to Section 10B & 110 of the Companies Act, 2013 ("the Act"), read with the Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules made thereunder, General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020 read with other relevant circulars, latest being General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof) for the time being in force, approval of the members of Uniproducts (India) Limited ("the Company") is being sought for the following special resolutions to be passed by way of postal ballot through remote e-voting only.

Sr. No.	Description of the Resolution(s)
1.	To approve revision in remuneration payable to Dr. Ashwan Kapur, Managing Director of the Company
2.	To approve appointment of Mr. Ravinder Mehra as whole-time director designated as an Executive Chairman of the Company and fixation of remuneration
3.	To approve settlement of a part of outstanding unsecured loan by way of issuance of equity shares via preferential allotment for consideration other than cash

In accordance with the applicable laws, the Company has on 15 May 2026 completed the dispatch of Postal Ballot Notice, through electronic means only to those members whose e-mail addresses are registered with MAS Services Limited, Registrar and Transfer Agent ("RTA") and whose names appear in the register of members / list of beneficial owners as received from the Depositories as on Friday, 8 May 2026 ("cut-off date"). If your e-mail address is not registered with the Company/Registrar and Transfer Agent/ Depositories, please follow the process provided in the notes of the notice of postal ballot.

The postal ballot notice is available on the website of the Company at www.unitextindia.com and on the website of National Securities Depository Limited at www.evoting.nsdl.com. In accordance with the MCA circulars, the members can vote only through remote e-voting process. A person whose name appears in the Register of Members/Registrar of beneficial owners as on the cut-off date i.e. 8 May 2026 shall be entitled to vote through remote e-voting process on the resolution(s) set out in the said notice of Postal Ballot. Any person who is not a Member as on the cut-off date should treat this Notice for information purpose only.

The Company has engaged the services of National Securities Depository Limited ("NSDL") as Authorised Agency to provide remote e-voting facility. The procedure for remote e-voting is given in the said Notice of Postal Ballot.

The remote e-voting shall commence on Saturday, 16 May 2026 at 9:00 a.m. (IST) and shall end on Sunday, 14 June 2026 at 5:00 p.m. (IST). Remote e-voting shall not be allowed beyond the said date and time and shall forthwith disabled by National Securities Depository Limited (NSDL). Once the vote on the resolution is cast by the members, the members shall not be allowed to change it subsequently or cast the vote again.

Members of the Company who have not yet registered their e-mail address and mobile number, are requested to register the same immediately with their Depository Participant in respect of shares held in electronic form and by communicating to MAS Services Limited in respect of shares held in physical form.

The Board of Directors of the Company has appointed Mr. Abhishek Thakur (Membership No. F10660), Proprietor of M/s. Abhishek Thakur and Associates, Company Secretaries as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The result of Postal Ballot will be declared within three days of conclusion of remote e-voting process i.e. on or before Tuesday, 16 June 2026. These results will be uploaded on the website of the Company at www.uniteindia.com and on the website of NSDL at www.evoting.nsdl.com. The results along with the Scrutinizer's Report shall be displayed at the Registered Office and the Corporate Office of the Company.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4866 7000 or send a request to Ms. Pallavi Mhatre, Manager at evoting@nsdl.com

By Order of the Board
For Uniproducts (India) Limited
Sd/-
Preeti Sondhi
Company Secretary
Membership No. F8676

Place: Noida Date: 15 May 2026

Indian Bank ZONAL OFFICE: CIVIL LINES, MORADABAD
BRANCH : BULANDSHAHR

PUBLIC NOTICE REGARDING UNDELIVERED DEMAND NOTICE

Demand Notice under SARFAESI Act, 2002 sec 13(2) were sent to the following Company Borrowers / Guarantors. These notice have been returned undelivered/ acknowledgment not received. You are hereby advised that please pay the balance outstanding amount with interest and cost within 60 days from the date of notice referred here below otherwise bank will proceed further to take possession of the property under sec 13 (4) of the SARFAESI Act 2002 and sell the same to recover the dues.

Name and Address of the Borrower / Guarantor & Account No.	Details of Security / Property	Date of Demand Notice
1. M/s Anjali Cashew Industries, a proprietorship firm through its proprietor Mrs. Poonam Singhal (Firm/ Borrower), Add: Vill Bheleempura Post Nanaj Nagar Bulandshahr. 2. Mrs. Poonam Singhal W/o Mr. Ajay Singhal (Proprietor / Borrower/ Guarantor), Add: H. No. 14/18 Gali No. 01 Moh Saral Lodhgan Near Road ways Bus Stand Anand Vihar Bulandshahr UP 203001. 3. Mr. Ajay Singhal S/o Mr. Madan Lal (Guarantor/ Mortgagor), Add: H. No. 14/18 Gali No. 01 Moh. Saral Lodhgan Near Road ways Bus Stand Anand Vihar Bulandshahr UP 203001	All part and parcel of Residential House and construction thereon situated at H. No. 14/18 Gali No. 01 Moh Saral Lodhgan Near Road ways Bus Stand Anand Vihar Bulandshahr UP 203001 measuring 83.66 sq mtr registered in S.R. office Bulandshahr at Serial No. 8640 Book No. 1 Zild No. 8952 Page No. 87 to 100 dated 10.11.2023 S. No. 8640 dated 10.11.2023, having its boundaries as under: East: House of Pushkar Sharma, West: Plot Madan Lal Singhal, North: Rasta 12' Wide, South: House of Shivastava / Owner/Title Holder: Mr. Ajay Singhal S/o Mr. Madan Lal R/o H. No. 14/18 Gali No. 01 Moh Saral Lodhgan Near Road ways Bus Stand Anand Vihar Bulandshahr UP 203001	30.04.2026 Date of NPA: 28.04.2026 Date of Sending Demand Notice by Regd. Post: 30.04.2026 Date of Return of Demand Notice (Registered): 14.05.2026 Amount due as per Demand Notice: Rs. 37,74,632.00 as on 29.04.2026 + future Interest and Costs etc from 30.04.2026

Dated: 15.05.2026 Place: MORADABAD Authorized Officer

SBFC Finance Limited
Registered Office :- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from SBFC Finance Limited. We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder, in the books of SBFC as per guidelines of Reserve Bank of India, consequent to the Authorization of SBFC Finance Limited, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Sl. No.	Name Of The Borrower / Address	Date Of Demand Notice & NPA	Loan And Outstanding Amount	Property Address Of Secured Assets
1.	LAKSHMI SHOES COLLECTION (APPLICANT) 2. LOKESH KUMAR (CO-APPLICANT 1), 3. LAKSHMI DEVI (CO-APPLICANT 2), 4. SUMIT KUMAR (CO-APPLICANT 3), having address at 289, Mohalla Nannu Khan, Gulaothi, Bulandshahr, Uttar Pradesh - 245408. And Also, At: 1A, LAKSHMI SHOES COLLECTION (APPLICANT) Shop No. 19, Mohalla Nannu Khan, Gulaothi, Tehsil & Distt. Bulandshahr, Uttar Pradesh - 245408.	Notice Date: 23rd April 2026 NPA Date: (NPA) on 05th April 2026	Loan Account No. 402106000158454 (PR01111076), Loan Amount of Rs. 2059827/- (Rupees Twenty Lakhs Fifty Nine Thousand Eight Hundred And Twenty Seven Only) vide Facility Agreement No. 402106000158454 (PR01111076). Total outstanding amount of Rs. 2286864/- (Rupees Twenty Two Lakhs Sixty Eight Thousand Eight Hundred And Sixty Four Only) as on 15th April 2026, plus unapplied interest from the date of 16th April 2026.	All that the piece & parcel of Property Bearing Commercial Shop No. 19, having an area 24.65 sq. yards i.e. 26.61 sq. meters situated at Mohalla Nannu